

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
24-06-2024 AT 10:30 AM**

**CP (IB) No. 37/95/HDB/ 2024**

**AND**

**IA (IBC) 1021/2024 in CP (IB) No. 37/95/HDB/ 2024**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Indian Bank

**...Petitioner**

**AND**

Mr. Abhishek Murthy in the matter of  
Abhirama Steels Ltd.

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1021/2024**

This being an application to take Resolution Professional Report on record.

The same is taken on record, subject to the objections if any.

Accordingly, **this application is allowed and disposed of.**

**CP (IB) No. 37/95/HDB/ 2024**

Mr Kedari Narasimha Rao, Resolution Professional present physically.

Learned Counsel Mr Mayur Mundra, for Personal Guarantor present through Video Conference.

Objections not filed, despite availing sufficient time. However, time is allowed on condition that objections if any shall be filed within a week and copy be served on the other side, in default opportunity to file objections stands forfeited.

For hearing matter adjourned to 09.07.2024, as a last chance.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**